

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3569  
ANSWERED ON:15.12.2006  
FUN `N` FOOD VILLAGE  
Singh Shri Prabhunath

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) whether the Supreme Court has directed the Government to investigate into commercial set up of Fun `N` Food village in Delhi on the agricultural land without any sanctioned building plan; and

(b) if so, the details thereof and the action taken thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a)&(b): The Municipal Corporation of Delhi (MCD) has reported that Supreme Court has not sought any probe in the matter. MCD has further reported that the premises of Fun `N` Food village comprises of about 7 acres of land out of which 4 acres are within the `Lal Dora` area and 3 acres are in agricultural land of village Kapashera. In so far as the construction in the portion of agricultural land is concerned, MCD has already issued a `Show Cause Notice` under the provisions of the DMC Act.

It has also been reported by MCD that the Fun `N` Food village was sealed as per the directions of the Hon`ble Supreme Court on 7.4.2006 as it is located on 80 ft. wide road. The property was later de-sealed after an affidavit was furnished by the owners as per the directions of the Monitoring Committee, appointed by the Supreme Court.